

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-201-2020

IDC Retired Staff Welfare Association. Petitioners.

Versus

State of Goa and others. Respondents.

Mr. D. Lawande, with Mr. G. Nadkarni, Advocates for the
Petitioners.

Mr. Manish Salkar, Government Advocate for Respondents
No.1,3,4,5 and 6.

Mr. A. D. Bhobe, Advocate for Respondent No.2.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 7th December, 2020.

P.C. :-

Heard Mr. D. Lawande for the Petitioners, Mr. Manish Salkar for Respondents Nos.1,3,4,5 and 6 and A. D. Bhobe, for Respondent No.2.

2. **Rule.** Parties to complete the pleadings within two months from today and thereafter, liberty is granted to the Petitioners to apply for a fixed date for disposal of this Petition.

3. The learned Counsel appearing on behalf of the Respondents waive service on Rule.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.